

In the Central Administrative Tribunal
Principal Bench: New Delhi

OA No.42/91

Date of decision: 24.03.1993.

H.S. Sethi

...Petitioner

Versus

Union of India through Director
General, A.I.R., NEW Delhi &
Others ...Respondents

Coram:-

The Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman (J)
The Hon'ble Mr. I.K. Rasgotra, Member(A)

For the petitioner None

For the respondents Shri Dalip Singh, Counsel.

Judgement(Oral)
(Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman(J))

The main prayer in this Application is that respondent No.1 may be directed to repost the applicant in the capacity of Statistician, All India Radio, New Delhi.

2. It appears that the applicant has been transferred to Bombay on a certain post. An MP has been filed on behalf of the respondents on 17th July, 1992 pointing out therein that the post to which the applicant had been sent to Bombay, has been abolished. A reply was filed by the applicant. A rejoinder-affidavit has been filed by the respondents. In the rejoinder-affidavit it is stated that by order dated 9.11.1992 the applicant has been appointed against the supernumerary post of Statistician and is now posted in Delhi. Copy of the letter dated 9.11.1992 has been placed before us and we have perused the same. This order shall form part of record of this case. In view of the order passed on

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9.11.1992, this Application has become infructuous.

3. Accordingly it is dismissed. There will be no order as to costs.

Subrata
(I.K. RASGOTRA)
MEMBER(A)

Suresh
(S.K. DHAON)
VICE-CHAIRMAN(J)

San.